

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 101

IA(I.B.C)/994(CH)2024
And
C.P. (IB)/4(CH)2024

IN THE MATTER OF:

Kamla Mehrotra

...

Petitioner

Under Section: 94, 99 IBC 2016

Order delivered on 25.04.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the petitioner : Mr. Aalok Jagga and Mr. APS Madaan,
Advocates

For the RP : Mr. Viren Sharma, Advocate

For the Central Bank of India : Mr. Amit Rishi, Advocate

ORDER

We have heard the submissions made by the counsel for the Resolution Professional. The report submitted by the RP is taken on record. The counsel for the Resolution Professional is also submitted that he has served a copy of the report to all the creditors as well as guarantor. Therefore, an opportunity is afforded to all the creditors as well as guarantor to file their objections if any within next 10 days. Post this matter after 10 days. Let the matter be posted to 27.05.2024.

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**